



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. OA 744 of 2005

Applicant(s) Padan Sahoo Respondent(s) Union of India, etc.

Advocate N.R. Routhray
for Applicant (s) Dff. ~~Dr. D. D. Pathak~~
C. M. B. I.

Advocate
for Respondent(s) Mr. Ashwin Methanay

Advocate
for Respondent (s) Mr. Ashwin Methanu
M. S. K. O. I. H.
A. N. Saboo
B. M. Tewar

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>D.P.O. of B.S.S. 2(b) For Registrations CB DR 9910- drum Registration 05.09.05. DR 5915 For Admissions with Stay Copy Served. DR 5-9-05. Bench Counter not filed. For orders Req.</p>	<p>REGISTER DR 5915 Registrant</p>

2

O..A. NO. 744 OF 2005

Orderdall 6-9-05

Copy of Order
may be given to
both the Counsel
and may be sent
to all respondents
by ~~regd~~ messenger
alongwith notice.

HS
9-9-05

Wajid
S-OCT

Order dt 01/10/05

ld Counsel
for the applicant
is present on
the prayer of
ld. ASC the
matter is adjd
to 25/11/06 for
counter.

1/10/05
REGISTRAR

For Counter

DR
24-1-06 Regs

ORDER DATED 06-09-2005.

Heard Mr. N.R.Routray, Learned Counsel appearing for the Applicant and Mr. R.C.Rath, Learned Standing Counsel for the Railways; on whom a copy of this Original Application has already been served.

Issue notice to the Respondents requiring them to file counter within six weeks.

Office Order No.85/2005 dated 22-06-2005 (Annexure-A/7 to this O.A.) is hereby stayed, ad-interim, so far as it relates to the present Applicant, until further orders.

As a consequence, the Applicant should continue to receive his salaries in the pay scale of Rs.4,000-6,000/- and no recovery should be made from his salaries ^{in the name} ~~by way~~ of over payment.

While passing this ad-interim order, liberty is, however, granted to the Respondents to file their objection to the interim relief made in this OA/to this ad-interim order.

Send copies of this order to the Respondents, along with notices and free copies of this order be also handed over to the learned Counsel appearing for both the parties.

1/10/05
06/09/2005
MEMBER (JUDICIAL)

3

O.A. 744/05

Order dt 28/01/06

1d. counsels
for both the
sides are present.
On the prayer of
1d. A.S.C. the matter
is adjd to 21/03/06
for counter.

Done

28/1/06

REGISTRAR

Counter off held.

for orders.

Log

h

28/1/06

Order dt 21/03/06

1d. counsels
for both the sides
are present. On
the prayer of
1d. A.S.C. the
matter is adjd
to 25/04/06 for
counter as last
chance.

Done

21.03.06
Dy. Registrar.

for counter.

h

Log

NOTES OF THE REGISTRY

Order dt. 13/09/06

Applicant's

Counsel is present.
Lt. Sr. counsel for
respondents is
absent. On the
prayer of
Counsel for Applicant
Adv. adjd. to
17/10/06 for
Rejoinder as last chance

Hearing

by Registrar
13.09.06

For rejoinder

Rej. 16/10/06 Regd.

Order dt. 17/10/06

Both sides
are present. On
the prayer of
Lt. Counsel for the
applicant adjd. to
21/10/06 for rejoinder.

Hearing

by Registrar
17.10.06

Or dt. 17/10/06

Rej. order not
filed.

For order.

Regd.

20/10/06
Adj to 8.2.08
Part Heard Matter.
For hearing pl.
Delayed
7.2.08

ORDERS OF THE TRIBUNAL

Order dt. 05/02/2008

Court: Hon'ble Dr. K.B.S. Rajan, Member (J)
Hon'ble Mr. C.R. Mohapatra, Member (A)

Heard in part. Call on
08/02/2008.

Adv. ~~Adv.~~
Member (A)

by
Member (J)

Order dt. 08/02/2008

Court:

Hon'ble Dr. K.B.S. Rajan, Member (J)
Hon'ble Mr. C.R. Mohapatra, Member (A)

Heard Mr. N.R. Routray, Lt.
counsel for the Applicant and Mr. Ashok
Mohanty, Lt. Sr. counsel assisted by
Mr. S. K. Otha, Lt. Lt. counsel for the Respondents.
Mr. Otha produced the original ^{original} records in
respect of the Applicant and the same is
kept on record. Mr. Routray, Lt. counsel for
the Applicant also filed copies of order of
this Tribunal of similar nature of cases
for perusal and the same is ^{stamped} on record.

Hearing is concluded. Orders
reserved.

Member (A)

by
Member (J)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 31/10/06

Both sides
are present.
Prgo under bld
copy served.
Pleadings are
complete. Let
this case be
hearing after
showing it on
the ready list.

Shank
31.10.06,
Dy. Registrar

for Hearing
with
QA 684/06 for
producing records.

Benn

1.2.08.
Co.

Order dt. 04/03/2008

Vide order passed on QA 57/11/2003.

Khank
Member(A)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 25/04/06

Both sides are present. On the prayer of Col. A.S.C., adjourned to 25/05/06 for Counter.

RJ
REGISTRAR

for counter.

by
25/04

Regd

Order dt. 25/05/06

Both sides are present. On the request of Col. A.S.C. adj. to 05/07/06 for Counter.

Henry

DY. Registrar 25/05/06

Counter not filed
for orders.

7.7.06

Regd.

Order dt. 5.7.06

La. Counsel for the applicant is present. At request, adjourned to 9.8.2006 for filing of counter.

Henry
05.07.06

DY. REGISTRAR

Counter filed.
Copy served.
For orders.

7.8.06

Regd

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 09/08/06

Mr. S. R. Ogher,
 Lt. Asst. Es present.
 Counter filed copy
 denied. On the prayer
 of Lt. counsel for
 the applicant adjd
 to 23/08/06 for re-order.

Dharm

Dy. Registrar

09.08.06.

Or. dt. 17/8/06

Re-order not filed.
 For order.

Regr

17/8/06.

Order dt. 23/08/06

Both sides are
 present. On the
 prayer of Lt. counsel
 for the applicant adjd
 to 13/09/06 for re-order.

Dharm

Dy. Registrar

23.08.06.

Or. dt. 28/8/06

Re-order not filed.
 For order.

Regr

28/8/06

Reet original
 records.

28/8/06

Copies of First order dt
 4.8.06 issued to Counsel
 & Both sides. Sol's, Dy
 28/8/06